

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH O.A. No.060/00100/2020

Chandigarh, this the 03rd February, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Nirmal Singh, age about 58 years, S/o Sh. Ajmer Singh, working as Driver, O/o Executive Engineer, Project Public Health Division No. 7, Chandigarh, R/o House No. 167, global enclave, Old Chandigarh Road, Morinda, District Roopnagar, "Group C"

....Applicant

(BY: MR. BARJESH MITTAL, ADVOCATE)

Versus

- 1. Union Territory, Chandigarh Administration through its Secretary Engineering, U.T. Civil Secretariat, Deluxe Building, Sector 9-D, Chandigarh 160009.
- 2. Special Secretary-cum-Chief Engineer, Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Deluxe Building, Sector 9-D, Chandigarh 160009.
- 3. Executive Engineer, Project Public Health Division No. 7, UT Chandigarh Administration, U.T. Civil Secretariat, Deluxe Building, Sector 9-D, Chandigarh.

... .Respondents

ORDER(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. The prayer in this O.A. is for issuance of a direction to Respondents No. 2 and 3 to consider and grant the benefit of 3rd ACP to the applicant in the grade pay of Rs.3000/- on completion of 14 years of regular service i.e. w.e.f.



09.02.2015 along with all arrears and consequential benefits.

- 2. Mr. Barjesh Mittal, learned counsel for the applicant very fairly submitted that before approaching this Court, the applicant has submitted a representation dated 25.02.2017, followed by a reminder dated 10.09.2018 (Annexure A-8 colly) seeking the relevant benefit, which is pending consideration till date. Therefore, learned counsel made a statement that the applicant would be satisfied if a direction is issued to the respondents to consider and decide his pending representation within some stipulated period.
- 3. Considering the limited prayer of the applicant, I deem it appropriate to dispose of the O.A., with a direction to the respondents to consider and decide the indicated representation (Annexure A-8) of the applicant. Upon consideration, if applicant is found entitled, the relevant benefit be granted to him, otherwise a reasoned and speaking order be passed within a period of four weeks from the date of receipt of a certified copy of this order. A copy of such order be duly communicated to the applicant.



4. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(Sanjeev Kaushik) Member (J)

Place: Chandigarh Dated: 03.02.2020

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